

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.204

C.P.(CAA)/38(AHM)2023 in C.A.(CAA)/7(AHM)2023

Proceedings under Section 230-232 of Co. Act, 2013

IN THE MATTER OF:

Samiksha Sarees Ltd
Suprabhat Weaves Pvt Ltd

.....Applicant

.....Respondent

Order delivered on: 11/07/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant :Mr. Dhiren Dave, Adv.
For the Respondent :
For the RD : Mr. Shivpal Singh, Deputy RD
For the Income Tax :Ms. Bhumi Gandhi, Adv. (Proxy)
For the Official Liquidator :Mr. Sandeep Tupe, Technical Asst.

ORDER
(Hybrid Mode)

Now additional report has been filed by the RD's office on 08.07.2024 vide inward diary no. R334. The same is taken on record.

Further the Income tax Department through proxy counsel Ms. Bhumi Gandhi states that they have also filed their report and they have no objection for approval of the scheme as stated.

Learned counsel for the Applicant company seeks time to get the copy of the additional report of RD and file reply by way of affidavit.

Report of the Official Liquidator is already available on record which has been filed on 28.11.2023 vide inward diary no. 4735. Further learned counsel for the Applicant Mr. Dhiren Dave submits that reply to the Official Liquidator has also been filed to which the concerned officials are present and state that they have also no objection for the approval of the scheme.

No hard copy has been filed by the Income Tax Department. Learned proxy counsel seeks opportunity to file the hard copy of the same. The same may be filed within a week.

Re-list on 01.08.2024

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**SAMEER KAKAR
MEMBER (TECHNICAL)**

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**SHAMMI KHAN
MEMBER (JUDICIAL)**